#### Annexure - 8

# Vimladevi Agro Tech Limited; CIRP commenced on 25.02.2025;

## List of creditors as on 07.08.2025

### List of operational creditors (Other than Workmen and Employees and Government Dues)

Γ		o. Name of Creditor	Detail of claim received		Details of claim admitted										
\$	i. No.		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	related	% of voting share in COC	Amount of	Amount of any mutual dues, that may be set off	Amount of claim	Amount of claim under verification	Remarks, if any
	1	Alfa Laval India Private Limited	30.06.2025	₹ 149,760.00		Rental charges	₹ 0.00			0.00%			-,	₹ 0.00	Due to insufficent documents provided by the claimant, the claim has been rejected.
П	1	Total		₹ 149,760.00	₹ 0.00		₹ 0.00	₹ 0.00	_	0.00%	₹ 0.00	₹ 0.00	₹ 149,760.00	₹ 0.00	

Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

<sup>1.</sup> As per Regulation 14 of IBC 2016-